

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
TP (IBC)-87(PB)/2021
(Old CP No. IB 613/CHD/HRY/2019)

IN THE MATTER OF:

Nulife Hospital Through its sole Propreitor Lt. Petitioner/Applicant
Sh. Harish Kumar (Through its LR'S)
Vs.
NCR Healthways Pvt. Ltd. Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 18.01.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Akshaya Ganpath
For the Respondent : Mr. Yogesh Jagia, Mr. Amit Sood

ORDER

New IA-303/2023

This application has been filed seeking to implead the legal heirs of the Late Mr. Harish Kumar as per our earlier order dated 21.11.2022. Ld. Counsel Mr. Yogesh Jagia appeared physically for the respondent and seeks time to file his reply.

In view of the above, time is granted to the respondent for filing his reply by 22.02.2023.

At request, list the matter on 22.02.2023 for physical hearing.

-Sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)